

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-217
Appeal No- 349/252/ND/2020

IN THE MATTER OF:

JHARIPANI ESTATES PRIVATE LIMITED

....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 10.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Rashmi Jain

For the Respondent

: Adv Abhishek Martha & Adv Pratyaksh Gupta Sr & Jr ST Counsels for
IT Deptt and Mr. M Yadhubhushana Rao for RoC

ORDER

In the course of hearing, Ld. Counsel for the IT Deptt informed us that the PAN, which was provided by the appellant to him is incorrect and appellant is not enclosed the statement of Income Tax Return, therefore, the appellant is well advised to bring on the record the statement of Income Tax Return, as well as provide the PAN details within two days from today and thereafter, the Income Tax Department is directed to file the report within two weeks' after the receipt of the documents from the appellant's counsel. Ld. Counsel for the Income Tax Department is requested to share the email Id with the appellant's counsel during the course of the day. List on 08.01.2021.

-Scl-

(K.K. VOHRA)
MEMBER (T)

-Scl-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)